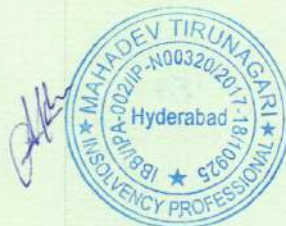


**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SATHAVAHANA ISPAT LTD**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Sathavahana Ispat Ltd
2. Date of Incorporation of Corporate Debtor	08 November 1989
3. Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4. Corporate Identity Number / Limited Liability Identification Number of corporate debtor	L27109TG1989PLC010654
5. Address of the registered office and principal office (if any) of corporate debtor	<p><u>Regd. Office:</u> Flat 505, 5<sup>th</sup> Floor, Block-1, Divyashakti Complex, Amcerpet, Hyderabad-500016, Telangana</p> <p><u>Plant Locations:</u></p> <ol style="list-style-type: none"><li>Haresamudram Village, Bommanahal Mandal, Anantapuram District, Andhra Pradesh</li><li>Kudithini Village, Korugodu Road, Bellary District, Karnataka.</li></ol>
6. Insolvency commencement date in respect of corporate debtor	16 September 2019 (NCLT, Hyderabad Bench passed order dated 13 September 2019, CP(IB) No. 345/9/HDB/2018. Order uploaded and received on 16 September 2019)
7. Estimated date of closure of insolvency resolution process	14 March 2020
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Mahadev Tirunagari IBBI/IPA-002/IP-N00320/2017-2018/10925
9. Address and e-mail of the interim resolution professional, as registered with the board	Sri Venkateswara Nilayam, Plot No. 10, 2 <sup>nd</sup> Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad-500034, Telangana  mahadev.pcs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sri Venkateswara Nilayam, Plot No. 10, 2 <sup>nd</sup> Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad-500034, Telangana  cirp.sathavahanaispat@gmail.com
11. Last Date for submission of claims	30 September 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP. If found, separate addendum will be given
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP. If found, separate addendum will be given
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<p>Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a></p> <p>Physical Address:</p> <p>Corporate Debtor address: Flat 505, 5<sup>th</sup> Floor, Block-1, Divyashakti Complex, Amcerpet, Hyderabad-500016, Telangana</p> <p>IRP address: Sri Venkateswara Nilayam, Plot No. 10, 2<sup>nd</sup> Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad-500034, Telangana</p>



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the M/s. Sathavahana Ispat Ltd on 16 September 2019 vide Order dated 13 September 2019, CP(IB) No. 345/9/HDB/2018. Order uploaded and received on 16 September 2019.


The creditors of M/s. Sathavahana Ispat Ltd are hereby called upon to submit their claims with proof on or before 30 September 2019 to the interim resolution professional at the address mentioned against item 10.

“The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims in person, by post or by electronic means.”

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19 September 2019  
Place: Hyderabad

  
Mahadev Tirunagari  
Reg. No. IBBI/IPA-002/IP-N00320/2017-2018/10925  
Name and Signature of Interim Resolution Professional

